

(e) the names of the items export of which is more affected; and

(f) the steps being taken to increase our export to EEC countries during the year 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) India's exports to EEC since 1982-83 have been as under :-

(Rs. Crores)			
1982-83	1983-84	1983	1984
(April-September)			
1475.10	1702.40	756.30	954.24

(b) No, Sir.

(c) Does not arise.

(d) and (e). Indian exports to EEC largely comprise of textiles, tea tobacco, spices, foodstuff, leather and leather products, precious and semi-precious stones, handicrafts and engineering items. Exports of most of these items have gone up.

(f) Efforts to increase Indian exports to the EEC countries are continuing by trade promotion measures such as exhibitions, trade fairs, exchange of delegations/missions conferences, information exchanges and other similar marketing efforts.

#### Instalments or Dearness Allowance to Central Government Employees

2766. SHRI M. MAHALINGAM : Will the Minister of FINANCE be pleased to state :

(a) whether two instalments of dearness allowance have fallen due to the Central Government employees;

(b) if so, the dates on which the instalments have fallen due;

(c) whether Supreme Court has delivered a judgement recently in regard to payment of instalments of dearness allowance to Central Government employees;

(d) if so, the details thereof; and

(e) the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Consequent upon the increase of 8 points in the average Index Level to 576 at the end of Dec., 1984, only one instalment of Dearness Allowance has become due for consideration w.e.f. 1-1-1985.

(c) to (e). On a writ petition filed by the All India Railwaymen's Federation and other three Major Federations/Associations and two individuals, the Supreme Court issued the following interim order :

"The instalments of Dearness Allowance which have fallen due will be paid before the end of February, 1985 W.P. to be listed in due course."

The Government issued orders on 5-1-85 sanctioning the payment of arrears upto 31-8-1984, accruing on account of additional Dearness Allowance and Ad-hoc Dearness Allowance w.e.f. 1-1-1984, 1-2-1984, 1-4-84 and 1-6-1984. Sanction was also issued on 19th January, 1985, for payment of two instalments of Additional Dearness Allowance and Ad-hoc Dearness Allowance w.e.f. 1-8-1984 and 1-11-1984.

#### Restoration of Committed Value of Pension

2767. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) the stage at which the Writ Petition filed in the Supreme Court for the restoration of commuted value of pension after 10 years to the retired Central Government servants stand at present;

(b) whether Government filed a caveat to this; and

(c) whether in view of the recommendations made by the Petitions Committees of the House and the miserable plight in which these pensioners are placed due to high cost of living, Government propose to consider afresh their prayer and restore the commuted value just as many other State Governments have done ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE) : (SHRI JANARDHANA POOJARY) : (a) The Writ Petition has been heard by the Supreme